

(A) A2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 379 of 1988

Hari Kant Saxena ..... Applicant

Versus

The Union of India & others ..... Respondents.

Hon.Ajay Johri- AM  
Hon.G.S.Sharma- JM

In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant has come against the order issued on 9-7-1985 posting him as L.S.G. Postal Assistant, Allahabad from the post of S.P.M., Gaura Jamun, District, Sultanpur. Against this reversion order, the applicant ~~had~~ filed a representation dated 9-7-1985. This representation remains ~~unrelied~~ and he followed it up by further representation dated 12.12.85 and 18-9-86. He should have filed this application within 18 months of the ~~date of~~ <sup>3/</sup> first representation made by him. The application has been filed <sup>3/</sup> on 12.12.1988. It is barred by time and therefore, it is rejected at admission stage. This will not however, preclude the applicant from ~~approaching another~~ <sup>3/ seeking</sup> ~~another~~ <sup>3/</sup> departmental remedy, if he so desires.

*Shahid*  
Member (J)

*Shahid*  
Member (A)

4.4.1988/  
Shahid.